

(2000) 11 GUJ CK 0081

In the Gujarat High Court

Case No : Special Civil Application No. 7084 of 1992

Sudha Shrivastav

APPELLANT

Vs

Gujarat University

RESPONDENT

Date of Decision : 17-11-2000

Acts Referred:

Citation : (2000) 11 GUJ CK 0081

Hon'ble Judges : R.R. Tripathi, J

Bench : Single Bench

Advocate : Girish Patel, for the Appellant; B.P. Tanna, for the Respondent

Judgement

R.R. Tripathi, J.—Looking to the controversy involved in the matter, on the last occasion, time was sought by Shri Manoj Shrimali appearing on behalf of Shri Girish Patel, learned advocate for the petitioner to seek instruction from his client, i.e. petitioner. It is submitted that he has not received any instructions from his client. He seeks permission to withdraw this petition with a liberty to revive in case of any difficulty.

2. Permission granted. Disposed of as withdrawn. Rule is discharged. Ad interim relief stands vacated with no order as to costs.